

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO: 1875
ANSWERED ON 19-12-2022

COMPLAINTS AGAINST ANSAL GROUP OF COMPANIES

1875: SHRI A. RAJA:

Will the Minister of FINANCE be pleased to state:

- (a) Whether any complaints have been received against Ansal Group of Companies or their family members, promoters, Directors and Associates by the Government;
- (b) If so, the action taken by the Government thereon;
- (c) Whether any action has been taken by the Government to investigate against the said company either through Serious Frauds Investigation Office (SFIO) or the Department of Income Tax or any other agency; and
- (d) If so, the details thereof ?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) Yes, certain agencies of the government have received complaints against some entities of Ansal Group.

(b) to (d): The Directorate of Enforcement has recorded 03 cases under the provisions of the Prevention of Money Laundering Act, 2002 and has initiated investigation in 01 case under Foreign Exchange Management Act, 1999 (FEMA).

CBI has registered a regular case against M/s.Ansal Properties and Infrastructure Limited in 2019, wherein chargesheet was filed on 31.12.2020 in the Hon'ble Court of Special Judge, CBI cases, Panchkula, Haryana. However, no action was recommended against M/s.Ansal Properties and Infrastructure Limited on conclusion of investigation. Also, CBI has registered 2 complaints against M/s.Ansal Properties and Infrastructure Limited during the year 2022, out of which one complaint was closed after due verification.

Registrar of Companies, Delhi has received several complaints from depositors against M/s. Ansal Properties & Infrastructure Limited and M/s.Ansal Housing Limited (formerly known as M/s. Ansal Housing and Construction Limited). Further, the Ministry of Corporate Affairs has directed Regional Director (Northern Region) for inspection of the records of the companies namely M/s. Ansal Properties & Infrastructure Limited and M/s. AnsalBuildwell Limited under section 206 (5) of the Companies Act, 2013.

The Income Tax Department (ITD) conducts suitable action, including search and survey operations, scrutiny assessment as per law in relevant cases where any credible information is received about violation of provisions of Income Tax Act, 1961. Reassessment proceedings u/s 147 read with the section 148 of the Income Tax Act, 1961 are being carried out in certain cases of the group. Further, disclosure of information regarding specific taxpayers is prohibited except as provided under Section 138 of the Income Tax Act, 1961.